

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

C.P. (IB)/762(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.02.2024

NAME OF THE PARTIES: **MERU CHEM PRIVATE LIMITED V/s**
MAHARASHTRA BIO FERTILISERS
(INDIA) PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Riddhi Wagle, Advocate i/b Mr. Vishal Shriya, Advocate appeared for the Petitioner.
2. Learned Counsel for the Financial Creditor submits that debt has been settled and the consent terms dated 25.02.2024 have been executed, which has been placed on record by the Counsel for the Corporate Debtor.
3. In view thereof, **C.P.(IB)762/2023** is **dismissed** as **withdrawn**.
4. Any pending IAs'/MAs', if any shall become infructuous.
5. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)